



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI
MEETING No. NC/6/MEET/Dec/202223/10 DATED: 10/01/2023

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Dec/202223/10 dated 10/01/2023 of Norms Committee - VI for the year 2022-23 was held on 10/01/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Dec/202223/10		
Case Status	Case Approved		
Party Name	V S INTERNATIONAL		
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023		
HQ File Number	HQRNORM APPLY 00005095AM23		
RA File Number	NA		
Licence No and Date	2410042962/null		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;			
Export Item			
Corriander Ground/Corriander ETO Sterilized		109.450 MT	
Import Item			
Corriander Seeds Whole		109.997 MT	
All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.			
RA may take subsequent consequential action accordingly.			

Case No.	2 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004935AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
i) APPENDIX 4E of the application indicates that only imported input Tomato Paste of 36-38deg. Brix is used for manufacturing of Tomato Powder. There some other additives such as Maltodextrin as a thickening agent and and Silicon Oxide as anti caking agent are essentially	

added to the Slurry or Paste prior to spray drying. These essential additives and their quantities are not mentioned in the application.

ii) The firm may inform the essential additives used for spray drying of the imported Tomato Paste and their quantities.

iii) The revised APPENDIX 4E may be submitted to assess the requisite quantity of the imported item for the export of the Tomato Powder.

The case stands deferred to 09.02.2023.

Case No.	3 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00005242AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 09.02.2023	

Case No.	4 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001313AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

A. The Committee considered the case as per agenda and noted that for certain export items, the Foreign Trade Policy under Para 4.11 does not allow the exporter the facility to import duty free inputs for export production on self- declaration basis. Responsibility of prior fixation of Input Output Norms for such export items has been mandated and assigned to the Norms Committee.

B. In the present case, the Committee is examining the determination of IO norms for export of poppy seed oil through use of imported poppy seeds. The NC 6 Secretariat informed that in the past 4 years or so, no case of issue of Advance Authorisation for duty free import of poppy seeds for export production has come to the Committee for fixation of IO norms, which indicates that this is not a usual business and export activity. The Committee noted that the applicant exporter has no past experience in this field and the firm has not registered & submitted any import contracts, present or previous, with the Narcotics Commissioner which is a mandatory requirement prior to import as per Department of Revenue guidelines. A personal hearing was also extended to the firm on 17.11.2022 in which the representative informed that they are in the process of finalisation of import/export contracts with international sellers of poppy seed and buyers of poppy seed oil. Committee also noted that for implementation of National Policy on Narcotic Drugs and Psychotropic Substances, restrictions like fixing of country caps on imports, imposing quantity restrictions per importer etc. or other conditions can be imposed on the import contracts by the Narcotics Commissioner.

C. The input item i.e. Poppy Seed has certain import restrictions in place and the Import Policy condition for HS code 12079100 reads as "Import of Poppy Seeds (Exim Code 12079100) shall be allowed subject to the following conditions:

a) Import permitted only from Australia, Austria, France, China, Hungary, the Netherlands, Poland, Slovakia, Spain, Turkey and Czech Republic, United Kingdom, Democratic Peoples Republic of Korea, Macedonia, Germany and Ukraine;

b) The importer shall produce an appropriate certificate from the competent authority of the exporting country that Opium Poppy have been grown legally in that country; and

c) All import contracts for this item shall compulsorily be registered with the Narcotics Commissioner, Gwalior prior to import in accordance with the guidelines issued by the Department of Revenue, which may, inter - alia, include fixing of country caps, imposing quantitative restriction, if any, per importer or any other relevant provisions as deemed necessary for implementation of National Policy on Narcotic Drugs and Psychotropic Substances.

D. MoFPI from whom assistance and guidance is sought for technical determination of IO norms has opined that;

The poppy seeds contained approx 43% oil content and its processing would result in the following depending upon the processing stages involved:

(a) 100 Kg Poppy Seeds would results in to (i) 28Kg Poppy Seeds oil (cold press); (ii) 8 Kg Poppy Seeds oil (hot press); and (iii) 61 Kg of De-oiled Cake (with 7% oil content) after allowing for 3% processing losses. The value of both by-products may be obtained from applicant company and factored in by DGFT while fixing ad-hoc IO norms.

or

(b) 100 Kg Poppy Seeds would results in to (i) 28Kg Poppy Seeds oil (cold press); (ii)69 Kg of Semi-oiled cake (with 15% oil content) after allowing for 3% processing losses. The value of the by-products may be obtained from applicant company and factored in by DGFT while fixing ad-hoc IO norms.

E. The Committee in its meeting dated 17.11.2022 had also referred the matter to Central Bureau of Narcotics for a 'No Objection Certificate' before the Committee can go into the technical determination of IO norms. CBN in their response dated 22 December 2022 have stated that the import of poppy seeds by M/S Crown Impex, Moradabad shall be done in terms of guidelines issued by Department of Revenue at the time of actual importation by the firm. CBN also mentioned that the issuance of Advance Authorisation to a firm and fixation of norms for that is subject matter of DGFT, New Delhi and this office has no role with this regard. If there is any provision requiring NOC from CBN for issuance of NOC for fixation of norms for advance authorization, the same may please be submitted to this office for further action.

F. Based on the inputs received from Policy 4 Division, Narcotics Commissioner, the technical representative i.e. MoFPI and the Policy provision that the self-declaration facility for obtaining Advance Authorisation is not available under Para 4.11 of [FTP 2015-20](#) for import of oil seeds, indicate that Norms Committee will be the final determining authority for deciding the application of allowing duty free import of poppy seed for export production of poppy seed oil under the Advance Authorisation Scheme of the Foreign Trade Policy.

G. Committee also noted a Policy paper dated November 2019 of the US Drug Enforcement Administration (Diversion Control Division) on unwashed Poppy Seed available on the internet. Some extracts of the paper are as under:

i) Poppy seeds are a naturally derived product originating from a flowering plant known as *papaversomniferum* (poppy plant). Depending on the methods of harvesting and geographical origin of the plant, unwashed poppy seeds may have higher amounts of Schedule II opium alkaloids such as morphine, codeine, and thebaine on their seed coats when compared to *washed* poppy seeds. The poppy seeds themselves possess no opium content. Instead, the opium alkaloids (e.g., morphine, codeine, and thebaine) are found in the poppy latex, which is a milky white fluid that exudes from the pod when it is cut. Harvesters, who wish to increase opium alkaloids contents on the poppy seed coats, make cuts in the opium pods before they ripen which allows the latex to seep onto the seed coats. Individuals wishing to extract the opium alkaloid content from unwashed poppy seeds, use the seeds to create a tea, which contains sufficient amounts of alkaloids to produce psychoactive effects.

ii) The surface of *unwashed* seed is typically contaminated with the same opium alkaloids (e.g., morphine, codeine and thebaine), as found in the latex exudate from the poppy pods. The opium alkaloids such as morphine and codeine bind to and act as agonists at opioid receptors thereby producing psychoactive and other pharmacological effects

iii) *Unwashed* poppy seeds are abused for their opioid effects. Some users boil the seeds to produce a tea, which is consumed for the purposes of perceived "natural" pain relief. Others produce the poppy seed tea from *unwashed* poppy seeds purely to obtain a "high". *Unwashed* poppy seeds are a danger to the user and their abuse may result in unpredictable outcomes including death when used alone or in combination with other drugs as reported in the scientific literature.

iv) The opium alkaloids (inclusive of morphine, codeine and thebaine), if present as contaminants on poppy

seed material, are not exempted from CSA control. Encounters of these materials are in violation of the Controlled Substances Act.

H.

i) The Committee, deliberated the issue in detail and noted that certain import conditions on the input item 'poppy seed' are in place in the ITCHS Import Policy on account of its possible dual use in the 'narcotics' area. Elaborate restrictions and import registration requirements as per Department of Revenue guidelines are also in place and are being implemented by the Central Bureau of Narcotics to monitor its end use. The possibility to extract the opium alkaloid content from unwashed poppy seeds, which contains sufficient amounts of alkaloids to produce psychoactive effects has also been deliberated in para G above.

ii) The Committee, noted that the applicant exporter at the time of making this Advance Authorisation application and till date, has no permission from CBN, Gwalior for allowing imports and is only citing the inclination of the firm to abide by the Import Policy conditions at the time of making import. The Committee also noted that this is the first application of import of poppy seed for production of poppy seed oil and its subsequent export under the Advance Authorisation Scheme and no earlier application or precedence is available to rely upon. The Committee also noted that the firm has not been in the business of production of 'poppy seed oil' before and are 'new-comers' and do not have permissions from Central Bureau of Narcotics poppy seed cultivation and its processing. The Committee also noted that the MoFPI, who provide technical support for IO determination, have indicated that the business model of the firm indicates a much lesser yield of the end product i.e. poppy seed oil (28%), as against the available knowledge and literature, and also leaving a higher than usual oil- rich poppy meal cake, a by-product, containing more than 15% oil after oil extraction from poppy seed. The commercial value and use of this oil rich cake, which is a by-product, is not readily ascertainable and is not backed by industry evidence.

iii) The Committee also noted that the export potential of the export item i.e. poppy seed oil may be very limited and possibly needs no encouragement under duty free regime of a FTP scheme.

The Committee, therefore, as discussed above and considering the business model of a 'new-comer' which has possible 'dual use' as a controlled substance at the input stage decided not to support the Advance Authorisation model. The Committee therefore does not allow import of duty free inputs i.e. poppy seeds under Advance Authorisation scheme for export of poppy seed oil and rejected the application for issue of Advance Authorisation and rejected the application for prior fixation of Input Output Norms under Para 4.06 of the Handbook of Procedures, 2015-20.

Case No.	5 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	SHABARI TRADING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004799AM23
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.18/85 dated 24.01.2019, allowing the following inputs;	
Export Item	
Areca Nuts Farcha Unroasted	100000.000 Kg
Import Item	
Areca Nuts in Whole	102000.000 Kg
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.	
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.	
RA may take subsequent consequential action accordingly.	

Case No.	6 / NC/6/MEET/Dec/202223/10	
Case Status	Case Approved	
Party Name	HERBOCHEM	
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023	
HQ File Number	HQRNORM APPLY 00004729AM23	
RA File Number	NA	
Licence No and Date	0910063576/null	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;		
Export Item		
Extract Ipecauanha (Ipecac conc 2% alkaloid)	909.000 Kg	
Import Item		
Ipecauanha (Ipecac) Roots (Dry Roots) Containing Max. 1.1% Alkaloids	918.000 Kg	

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	STAR VETCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00005148AM23
RA File Number	322404000004 AM14
Licence No and Date	3210064990/11/07/2013
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has imported Vitamins on self declaration basis which is not permissible under Para 4.11 (ix) of FTP, 2015-20. As such the Committee decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularisation of the case.	
RA may take subsequent consequential action accordingly.	

Case No.	8 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 09.02.2023	

Case No.	9 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	NUTRIVITA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00002972AM23
RA File Number	039504000848 AM16
Licence No and Date	0310802344/08/02/2016
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has imported Vitamins on self declaration basis which is not permissible under Para 4.11 (ix) of FTP, 2015-20. As such the Committee had rejected the case in M.No.23/85 dated 12.03.2020 with direction to the firm to pay Customs Duty and applicable interest for regularisation of the case. The present application of the firm is for review of the decision of NC. The Committee decided to maintain "Status Quo" on the case. RA may take subsequent consequential action accordingly.	

Case No.	10 / NC/6/MEET/Dec/202223/10			
Case Status	Case Approved			
Party Name	R K Products			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023			
HQ File Number	HQRNORM REVIW00002135AM23			
RA File Number	062404000058 AM19			
Licence No and Date	0610039087/09/01/2019			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), allowing the following inputs;				
S.No	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1.	Processed Agar Wood Chips	5253.000	Aquillaria Crssna (Agar Wood Chips)	5500.00
2.	Agar Wood Oil (Processed)	8.000 Kg		

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Dec/202223/10
Case Status	Case Withdrawn
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00004135AM23
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has submitted another application vide F.No. HQRNORMRVIW00002135AM23 for review of the norms fixed on the same AA No.0610039087 dated 09.01.2019 which has been considered by the NC. The Committee observed that this application is a duplicate of the above mentioned application. Hence, the Committee decided to withdraw this application.	

Case No.	12 / NC/6/MEET/Dec/202223/10				
Case Status	Case Approved				
Party Name	SENSIENT INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023				
HQ File Number	018305000620AM20				
RA File Number	039504000978 AM20				
Licence No and Date	0310834001/08/01/2020				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, Tech.2, allowing the following inputs; Export Item <table border="1"> <tr> <td>NAT RED P-WAS (Natural Colorant (Containing NLT 16% Carminic Acid)</td> <td>1.000 Kg</td> </tr> </table> Import Item <table border="1"> <tr> <td>Carminic Red Acid Stable Powder 90%</td> <td>0.160 Kg</td> </tr> </table>		NAT RED P-WAS (Natural Colorant (Containing NLT 16% Carminic Acid)	1.000 Kg	Carminic Red Acid Stable Powder 90%	0.160 Kg
NAT RED P-WAS (Natural Colorant (Containing NLT 16% Carminic Acid)	1.000 Kg				
Carminic Red Acid Stable Powder 90%	0.160 Kg				

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004738AM23
RA File Number	NA
Licence No and Date	1310049579/28/05/2020
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech.1, decided to ratify the norms of the AA on “Net to Net basis” with relevant length and specification of import items used in the export product, . RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022 and 06.07.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Dec/202223/10				
Case Status	Case Approved				
Party Name	V S INTERNATIONAL				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023				
HQ File Number	HQRNORM REVIW00005092AM23				
RA File Number	242404000053 AM21				
Licence No and Date	2410043276/09/10/2020				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; Export Item <table border="1"> <tr> <td>Corriander Ground Spli/Corriander ETO Steralized</td><td>268.657 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Corriander Seeds Whole</td><td>269.330 MT</td></tr> </table> All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Corriander Ground Spli/Corriander ETO Steralized	268.657 MT	Corriander Seeds Whole	269.330 MT
Corriander Ground Spli/Corriander ETO Steralized	268.657 MT				
Corriander Seeds Whole	269.330 MT				

Case No.	16 / NC/6/MEET/Dec/202223/10
Case Status	Case Withdrawn
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00081552AM21
RA File Number	10AA04003525 AM21
Licence No and Date	1011000084/11/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that RA, cochin vide email dated 9.1.2023 has informed that EODC was issued on the basis of the SAR from Spice Board. The Committee	

accepted the explanation given by RA and decided to withdraw the case from the agenda.

Case No.	17 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) Clarity on the product being exported (nomenclature is ambiguous); (b) The processing flowchart showing the processing for each final products; The case stands deferred to 09.02.2023.	

Case No.	18 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00004833AM23
RA File Number	09AA04003449 AM22
Licence No and Date	0911000990/02/06/2021
Norms Committee Decision: NC considered the case as per agenda and with due deliberation decided to maintain "Status Quo" of the decision taken earlier in M.No.02 dated 15.07.2021 on the said AA of the firm. RA may take subsequent consequential action accordingly.	

Case No.	19 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	20 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00004572AM23
RA File Number	04AA04021810 AM22
Licence No and Date	0411001377/27/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2. The Committee decided to send a reminder to Tech.2 to expedite his comments. The case stands deferred to 09.02.2023.	

Case No.	21 / NC/6/MEET/Dec/202223/10
Case Status	Case Withdrawn

Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00220413AM22
RA File Number	10AA04010351 AM22
Licence No and Date	1011000602/21/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that RA, cochin vide email dated 9.1.2023 has informed that EODC was issued on the basis of the SAR from Spice Board. The Committee accepted the explanation given by RA and decided to withdraw the case from the agenda.	

Case No.	22 / NC/6/MEET/Dec/202223/10
Case Status	Case Withdrawn
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00237935AM22
RA File Number	10AA04010852 AM22
Licence No and Date	1011000611/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that RA, cochin vide email dated 9.1.2023 has informed that EODC was issued on the basis of the SAR from Spice Board. The Committee accepted the explanation given by RA and decided to withdraw the case from the agenda.	

Case No.	23 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00254332AM22
RA File Number	30AA04022064 AM22
Licence No and Date	3011001383/16/11/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 19.12.2022, allowing the following inputs;

S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Almond (Badam) Burfi	10000.000	Almond Kernels	8010.000
2.	Dhoda Burfi	9000.000	Almond Kernels	1937.000
3.	Punjabi Sweet Burfi	5000.000	Almond Kernels	2831.000
4.	Badam Ladoo	5000.000	Almond Kernels	2568.000
5.	Badam Rajsthani Burfi	9000.000	Almond Kernels	5602.000
6.	Malwa Burfi	8000.000	Almond Kernels	5918.000
7.	Badam Patisa	5000.000	Almond Kernels	1913.000

RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00004818AM23
RA File Number	09AA04017735 AM22
Licence No and Date	0911001928/25/11/2021
Norms Committee Decision:	
NC considered the case as per agenda and with due deliberation decided to maintain "Status Quo" of the decision taken earlier in M.No.03 dated 23.06.2022 on the said AA of the firm.	
RA may take subsequent consequential action accordingly.	

Case No.	25 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00278754AM22
RA File Number	56AA04009621 AM22
Licence No and	5611000651/08/12/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.06.2022 followed by reminders on 06.07.2022, 27.09.2022, 12.10.2022 and 27.10.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	26 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00324877AM22
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 27.09.2022, 12.10.2022 and 27.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	27 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.02.2023

Case No.	28 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00345976AM22
RA File Number	03AX04000408 AM22
Licence No and Date	0311011029/07/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 27.09.2022, 12.10.2022 and 27.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 09.02.2023.	

Case No.	29 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00362039AM22
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments.	

The case stands deferred to 09.02.2023

Case No.	30 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00366389AM22
RA File Number	10AX04000062 AM22
Licence No and Date	1011000908/24/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA "as applied for" as CIFT has indicated difficulty in getting actual estimates of the yield of the fish which is not found in Indian Ocean waters.	
Export Item	
Frozen Sardine Cleaned	27400.000 Kgs
Import Item	
Frozen Sardine Whole	54000.000 Kgs
This ad-hoc IO norms will not be used for obtaining further AAs on 'repeat' basis.	
RA may take subsequent consequential action accordingly.	

Case No.	31 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00378685AM22
RA File Number	05AX04001057 AM22
Licence No and Date	0511010742/07/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 09.02.2023.

Case No.	32 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00404685AM22
RA File Number	24AX04000110 AM22
Licence No and Date	2411001476/28/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.	
All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.	
RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00405352AM22
RA File Number	24AX04000106 AM22
Licence No and Date	2411001483/29/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.	

All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	34 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00406238AM22
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	35 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00406244AM22
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	36 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00410086AM22
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 22.06.2022, 07.07.2022, 26.09.2022, 11.10.2022 and 26.10.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	37 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000268AM23
RA File Number	13AX04000010 AM23
Licence No and Date	1311001156/18/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted the information furnished by RA, Jaipur vide letter No. 13AX04000010AM23 dated 28.10.2022. The Committee decided to seek following information from RA, Jaipur; " Whether any export has been done or the firm has paid duty on all import items" The case stands deferred to 09.02.2023.	

Case No.	38 / NC/6/MEET/Dec/202223/10
Case Status	Case Withdrawn
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000269AM23
RA File Number	13AX04000011 AM23
Licence No and Date	1311001157/18/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 28.11.2022 has informed that due to cancellation of export order by the buyer, the firm could not make any export against the AA and they have deposited Customs Duty on entire import item. The Committee therefore, did not fix IO norms in the instant case. RA may take subsequent consequential action accordingly.	

Case No.	39 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000302AM23
RA File Number	08AX04000774 AM22
Licence No and Date	0811004730/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 10.09.2022, 23.09.2022, 08.10.2022 and 23.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	40 / NC/6/MEET/Dec/202223/10
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Case Status	Case Withdrawn
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000315AM23
RA File Number	13AX04000017 AM23
Licence No and Date	1311001162/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 28.11.2022 has informed that due to cancellation of export order by the buyer, the firm could not make any export against the AA and they have deposited Customs Duty on entire import item. The Committee therefore, did not fix IO norms in the instant case. RA may take subsequent consequential action accordingly.	

Case No.	41 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000353AM23
RA File Number	03AX04000241 AM23
Licence No and Date	0311014029/20/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	42 / NC/6/MEET/Dec/202223/10
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Case Status	Case Deferred
Party Name	LIV LONG NUTRACEUTICALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000835AM23
RA File Number	10AX04000053 AM23
Licence No and Date	1011001110/18/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	43 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00000903AM23
RA File Number	05AX04000522 AM23
Licence No and Date	0511012693/20/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 08..10.2022 and 23.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	44 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001025AM23
RA File Number	05AX04000565 AM23

Licence No and Date	0511012784/27/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 07.10.2022 and 22.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	45 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001076AM23
RA File Number	05AX04000601 AM23
Licence No and Date	0511012869/30/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 07.10.2022 and 22.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	46 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	EMPIRE TOBACCO COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM REVIW00004624AM23
RA File Number	03AX04000797 AM23
Licence No and Date	0311015093/30/05/2022
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the	

comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;

Export Item

Assorted Little Cigars/Cigar/Cigarillos of various length & circumferences containing of Reconstituted Wrapper PAW 3 (Net content 2029.12 Kg)	16000.000 Thousands Nos.
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Import Item

Reconstituted Tobacco Wrapper PAW 3	2130.576 Kgs
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RA may take subsequent consequential action accordingly.

Case No.	47 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001091AM23
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 07.10.2022 and 22.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 09.02.2023.	

Case No.	48 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023

HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	49 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	50 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001450AM23
RA File Number	05AX04000814 AM23
Licence No and Date	0511013264/17/06/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.02.2023

Case No.	51 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 09.02.2023	

Case No.	52 / NC/6/MEET/Dec/202223/10			
Case Status	Case Approved			
Party Name	LOZEN PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023			
HQ File Number	HQRNORM APPLY 00001565AM23			
RA File Number	03AX04001620 AM23			
Licence No and Date	0311015732/21/06/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity

		in No.		Per Lozenges
1	Diffiam Soothing Drops + Immune Support-Elderberry Flavour (Each Lozenges Contains 2528.34 Mg of Isomalt (Net Content of Isomalt-12104.64 Kgs)	1.000 Lozenges	Isomalt	2106.950 Mg
2	Diffiam Soothing Drops + Immune Support-Honey Lemon Flavour (Each Lozenges Contains 2462.34 Mg of Isomalt (Net Content of Isomalt-11788.66 Kgs)	1.000 Lozenges	Isomalt	2051.950
3	Diffiam Soothing Drops + Immune Support-Menthol Eucalyptus Flavour (Each Lozenges Contains 2463.60 Mg of Isomalt (Net Content of Isomalt-11794.69 Kgs)	1.000 Lozenges	Isomalt	2053.000
4	Meteode Lozenges-Blackcurrant Flavour (Each Lozenges Contains 2688.47 Mg of Isomalt (Net Content of Isomalt 12871.27 Kgs)	1.000 Lozenges	Isomalt	2237.390
5	Meteode Lozenges-Eucalyptus Menthol Flavour (Each Lozenges Contains 2685.60 Mg of Isomalt (Net Content of Isomalt 12857.53 Kgs)	1.000 Lozenges	Isomalt	2236.500
6	Meteode Lozenges-Ginger Flavour (Each Lozenges Contains 2688.54 Mg of Isomalt (Net Content of Isomalt 12871.61 Kgs)	1.000 Lozenges	Isomalt	2240.450
7	Meteode Lozenges-Honey Lemon Flavour (Each Lozenges Contains 2683.68 Mg of Isomalt (Net Content of Isomalt 12848.34 Kgs)	1.000 Lozenges	Isomalt	2233.300
8	Meteode Lozenges-Orange Flavour (Each Lozenges Contains 2686.80 Mg of Isomalt (Net Content of Isomalt 12863.28 Kgs)	1.000 Lozenges	Isomalt	2239.500
RA may take subsequent consequential action accordingly.				

Case No.	53 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	54 / NC/6/MEET/Dec/202223/10
Case Status	Case Rejected
Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00001738AM23
RA File Number	08AX04000487 AM23
Licence No and Date	0811005382/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that both the export and import items are same. As informed by the firm, the only manufacturing activity involved is sterilization which is done through the supporting manufacturer. The Committee also noted that the name of the supporting manufacturer as mentioned by the firm in its reply dated 23.11.2022 is M/s Viral Corporation where as in the application, the firm has mentioned the name of M/s Shanti Brothers as supporting manufacturer. The Committee noted that a different supporting manufacturer, other than that endorsed on AA is not permitted. Hence, Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularisation of the case. RA may take subsequent consequential action accordingly.	

Case No.	55 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	56 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	57 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	58 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision: NC considered the case as per agenda and and decided to transfer the case to NC-1 on the basis of the comments of the Technical Authority, i.e., Tech.1. The case stands deferred to 09.02.2023	

Case No.	59 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

(a) The process flowchart for each of the 4 exported items showing the processing stages along with justification for the wastage claimed, if any;

(b) The recipes and mass balance for each of the 4 exported items showing how the bills of material (both imported and indigenous) change over processing;

(c) Any supporting document like CoA, Shipping Bills in support of the above.

The case stands deferred to 09.02.2023.

Case No.	60 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	61 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00003004AM23
RA File Number	03AX04002890 AM23
Licence No and Date	0311017729/08/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs;

Export Item

Dequadin E-Mmune Plus Mixed Elderberry, Honey & Turmeric Drops 12's BN/MY (Each Lozeneges contain 110 Mg (Net Content of Elderberry Powder Extract-500 Kgs)	4545455.000 Nos.
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Import Item

Elderberry Powder Extract	102.000 Mg per Lozenges
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RA may take subsequent consequential action accordingly.

Case No.	62 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00003045AM23
RA File Number	03AX04003073 AM23
Licence No and Date	0311017767/12/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite his comments.

The case stands deferred to 09.02.2023

Case No.	63 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00003321AM23
RA File Number	04AX04000434 AM23

Licence No and Date	0411004013/23/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	64 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00003439AM23
RA File Number	05AX04001851 AM23
Licence No and Date	0511015051/28/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite his comments. The case stands deferred to 09.02.2023	

Case No.	65 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.02.2023

Case No.	66 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart for each of 3 exported items showing the stages of processing involved with justification for wastage claimed (for imported items at least); (b) The recipe cum mass balance sheet showing how bills of material (both imported and indigenous) changes over processing; (c) The Buyer's Specifications of the export Items i.e. Litchi Puree, Litchi Juice Concentrate and Clarified Litchi Juice Concentrate Frozen; (d) The Certificate of Analysis (COA) of the imported item of the Litchi Pulp Concentrate indicating necessarily Total Soluble Solids (TSS). Also, the TSS of indigenous Litchi Pulp used which is generally around 18 degree Brix. The case stands deferred to 09.02.2023.	

Case No.	67 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SYMEGA FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023

HQ File Number	HQRNORM APPLY 00003854AM23
RA File Number	10AX04000188 AM23
Licence No and Date	1011001407/20/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	68 / NC/6/MEET/Dec/202223/10				
Case Status	Case Approved				
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023				
HQ File Number	HQRNORM APPLY 00004561AM23				
RA File Number	03AX04004134 AM23				
Licence No and Date	0311019468/23/11/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken in the similar case of the firm, allowing the following inputs; Export Item <table border="1"> <tr> <td>Nutmeg Powder</td><td>99.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Nutmeg Whole</td><td>99.500 MT</td></tr> </table> RA may take subsequent consequential action accordingly.		Nutmeg Powder	99.000 MT	Nutmeg Whole	99.500 MT
Nutmeg Powder	99.000 MT				
Nutmeg Whole	99.500 MT				

Case No.	69 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023

HQ File Number	HQRNORM APPLY 00004677AM23
RA File Number	10AX04000209 AM23
Licence No and Date	1011001474/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	70 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004679AM23
RA File Number	05AX04002450 AM23
Licence No and Date	0511016084/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023	

Case No.	71 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	K & D DESIGN KRAFT LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004682AM23
RA File Number	05AX04002521 AM23
Licence No and Date	0511016088/29/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	72 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004692AM23
RA File Number	07AX04001287 AM23
Licence No and Date	0711005818/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023.	

Case No.	73 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004716AM23
RA File Number	33AX04000081 AM23
Licence No and Date	3311000987/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); i) Net Import Content of each raw Material in the export item.	

ii) Complete calculation for the requirement of all the raw material for the manufacture of export item (AMMY KOOL KIDS DIAPERS), indicating net content and wastage separately.

iii) Chemical/ generic name of import item 2.

iv) Production of export item(AMMY KOOL KIDS DIAPERS) vis a vis consumption of all the raw materials for the last three years duly certified by Chartered accountant.

The case stands deferred to 09.02.2023.

Case No.	74 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023.	

Case No.	75 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 09.02.2023.

Case No.	76 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023.	

Case No.	77 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004793AM23
RA File Number	09AX04000791 AM23
Licence No and Date	0911004080/02/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023.	

Case No.	78 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision: NC considered the case as per agenda and the import/export items being engineering items, decided to transfer the case to NC-1 on the basis of the comments of Technical Authority, i.e., Tech.1. The case stands deferred to 09.02.2023.	

Case No.	79 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023.	

Case No.	80 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved

Party Name	MARINE HYDROCOLLOIDS	
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023	
HQ File Number	HQRNORM APPLY 00004970AM23	
RA File Number	NA	
Licence No and Date	1011001495/07/12/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken on similar case of the firm in M.No.01 dated 05.05.2022 allowing the following inputs;		
Export Item		
Agar Agar Powder Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade		90909.000 Kg
Import Item		
Agar Agar Powder Commercial Grade		100000.000 Kg
RA may take subsequent consequential action accordingly.		

Case No.	81 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004864AM23
RA File Number	09AX04000549 AM23
Licence No and Date	0911004113/07/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1;	
i) Complete specification of Zip Covers alongwith size & material.	
ii) Justification for 2% wastage in Zip Covers.	
iii) Nett weight of PU Foam in each export product & material balance to arrive at the quantity of raw material asked on the basis of 5% wastage claimed.	

The case stands deferred to 09.02.2023.

Case No.	82 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004889AM23
RA File Number	07AX04001323 AM23
Licence No and Date	0711005897/08/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) Process flowchart showing the stages of processing with justification for wastage claimed at each stage; (b) The recipe cum mass balance sheet showing how bill of material (both imported and indigenous) changes over processing; (c) Any supporting documents like CoA, Shipping Bills ect to support above arguments. The case stands deferred to 09.02.2023.	

Case No.	83 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	VRIJESH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004875AM23
RA File Number	03AX04004509 AM23
Licence No and Date	0311019842/08/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No.	

01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	84 / NC/6/MEET/Dec/202223/10
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00004952AM23
RA File Number	06AX04000285 AM23
Licence No and Date	0611001750/12/12/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

S.No.	Export Items	Quantity in Kgs.	Import Items	Quantity
1	Tulsi Green Tea Ashwagandha (Containing 122.55 Kg Natural Organic Lemon Sorbet Type Flavor Granules)	1562.000	Natural Organic Lemon Surbet Type Flavor Granules	Net to Net as per content in export product or 5% of FOB, whichever is less.
2	Tulsi Ashwagandha Turmeric Herbal Tea (Containing 151.97 Kg Natural Organic Sweet Citrus type Flavor Granules)	1550.000	Natural Organic Sweet Citrus type Flavor Granules	Net to Net as per content in export product or 5% of FOB, whichever is less.

RA may take subsequent consequential action accordingly.

Case No.	85 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023

HQ File Number	HQRNORM APPLY 00005006AM23
RA File Number	05AX04002751 AM23
Licence No and Date	0511016408/15/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	86 / NC/6/MEET/Dec/202223/10	
Case Status	Case Approved	
Party Name	ASIAN FOOD INDUSTRIES	
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023	
HQ File Number	HQRNORM APPLY 00005061AM23	
RA File Number	34AX04000717 AM23	
Licence No and Date	3411003123/19/12/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide letter dated 04.01.2023, allowing the following inputs;		
Export Item		
Caraway Seeds Crushed or Powder		200.000 MT
Import Item		
Caraway Seeds		200.000 MT
All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.		
RA may take subsequent consequential action accordingly.		

Case No.	87 / NC/6/MEET/Dec/202223/10	
Case Status	Case Deferred	

Party Name	S.L.N. COFFEE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00005067AM23
RA File Number	07AX04001359 AM23
Licence No and Date	0711005961/19/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 09.02.2023.	

Case No.	88 / NC/6/MEET/Dec/202223/10
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202223/ 10 and 10/01/2023
HQ File Number	HQRNORM APPLY 00005284AM23
RA File Number	05AX04002677 AM23
Licence No and Date	0511016540/26/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	